

SHRI P.G. NARAYANAN: Yes, Sir, I conclude now.

MR. SPEAKER: Thank you.

11.29 hrs.

RE : THREAT TO LIFE OF SHRI
SATYA DEO SINGH M.P

[*Translation*]

SHRI CHANDRA JEET YADAV
(Azamgarh): Mr. Speaker, Sir, I would like to draw your attention to one point.
(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE
(Lucknow): Before any other member is invited to speak, I would like to raise an important issue in the House though it is not related to the subject under consideration and we are sorry that we would obtain prior permission of the House to raise it. But the issue is serious enough and it concerns the safety of the life of a sitting Member of parliament, I am referring to Shri Deo Singh. He has already been made target once, but he escaped. Now a conspiracy is being hatched against him. He has been receiving repeated threats to his life and threats about kidnapping of his family-members. If something untoward happens tomorrow then, we should not be blamed for neglecting our duties in the House. We seek your special permission in this regard. The situation is really grim. You are the Speaker of this House and the Home Minister is also present in the House. The life of a Member of Parliament is in danger. The Uttar Pradesh Government is not fulfilling its duty. In such a situation we supposed to remain as silent spectators?

SHRI CHANDRA SHEKHAR (Ballia):
Mr. Speaker, Sir, I am making this submission

because I am aware of the incident that took place in which Shri Satya Deo Singh was made target. I can understand the gravity of the situation. He has repeatedly written to the authorities including the Home Minister. Leave aside the case of the Member of Parliament, even if an ordinary citizen seeks protection his request should also not overlooked. He is our colleague. We stand by him. I am personally familiar with his district. As Atalji has said just now, I would also submit to the hon. Home Minister to personally look into it and get it investigated by the intelligence bureau so that such incident does not reoccur in future and he should be provided adequate security.

[*English*]

SHRI SOMNATH CHATTERJEE
(Bolpur): I also request that the Home Minister may look into this matter.

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN): I will personally look into the matter. I will write to the State Government to provide the necessary security to the hon. Member and thereafter through our agencies I will try to find out as to what at exactly is happening in that area.

[*Translation*]

SHRI CHANDRA JEET YADAV: Mr. Speaker, Sir, Shri Satya Dev Singh had already raised this issue. So, there should have been no need to raise it again. When the Member had himself apprised of the situation, the Government should have immediately taken notice and after consulting the concerned Member, he should have been provided security cover.

I would like to draw your attention to the fact that 28 Members of Parliament belonging to our party have been arrested at gate No. 1

[Sh. Chandra Jeet Yadav]

of the Parliament House we just come to know when Shri Rabi Ray and I had gone to lodge a protest but they were arrested. They are in police-custody. We had gone to see them. But they were not there, when we asked the officials, present there, about their whereabouts they informed that the Members have boarded the bus on their own and have left that place. This is a serious matter. So, it is our request to you to take necessary action in this regard.

[English]

MR. SPEAKER: I will look into the facts.

11.33 hrs

DISCUSSION UNDER RULE 193

The final act embodying the results of the uruguay round multilateral trade negotiations *Contd.*

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Mr. Speaker, Sir, we are discussing the Results of the Uruguay Round of Multilateral Trade Negotiations and I think it is agreed on all sides that these Results do have and will have profound consequences for all nations of the world. It is, therefore, appropriate that this august House should take stock of the situation.

I have heard with rapt attention the speeches that have been made in this august House and I take this opportunity to place before the House some basic facts of the international economic life.

The first thing, before any discussion

on international relations can commence—and that applies to international economic relations as well—is that these are essentially power relations. These are not a charity show. We have to recognise that we live in a world of unequal economic and political power and that there is no simple mechanical formula to legislate about the equality at the international plane. This has existed throughout the post-war period.

Shri Jaswant Singh mentioned yesterday about this Treaty being unequal. Now, if you look at the whole history of the evolution of international relations in the post-war years, we have been Members of the IMF right from its inception. But we have accepted the system of weighted voting in the International Monetary Fund.

That is an evidence of inequality. But we still felt that we should make use of these international institutions to promote our national interests. We are member of the United Nations. And there is a security council, which gives the rights to five permanent members. That also is an expression of inequality. And yet we are members of the United Nations because we believe that we must use all these institutions to promote our national interest. As have-nots of the world, we must ask all the powers and that is the broad approach that we have followed when coming to Uruguay Round as well.

I am not arguing that these negotiations were negotiations among peoples. Inequalities of economic and political power are a fact of life. Then, how do you deal with the life of unequals? One way is that you have a law of jungle. You have countries dealing with each other, dictating to others unilaterally or bilaterally. The other course is to circumscribe this power to manipulate the power to unduly influence other countries